

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-206/2013/1395/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Suchandra Bhattacharjee,
District & Sessions Judge,
Karimganj.

Dated Guwahati, the 21st February, 2023.

Sub:- **Child care leave.**

Ref:- Your letter No. JKD/2023/939, dated 21.02.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for 12 days from 27.02.2023 to 10.03.2023 along with station leave permission, with the official vehicle, at own cost, from the morning of 25.02.2023 till the evening of 12.03.2023** (prefixing 25.02.2023 & 26.02.2023 and suffixing 11.03.2023 & 12.03.2023), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, FTC, Karimganj and in his absence to the next senior most Judicial officer at the station, before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-206/2013/1396-1397/A, dated , 21-02-2023

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information (Copy of the application in prescribed format is enclosed).
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)